

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21291 of 2016

[Arising out of Order-in-Appeal No. 41-42/2016 dated 01/07/2016
passed by Commissioner of Central Excise, BANGALORE-II (Appeal).]

M/s. SK Steel Tech

Plot No 47, 48 and 49
Samapura 1st Stage KIADB
Industrial Area, Nelamangala
BANGALORE – 562 111.
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax and Customs
Bangalore-II**

PB 5400 CR BUILDING, QUEENS ROAD,
BANGALORE – 560 001.
KARNATAKA

Respondent(s)

APPEARANCE:

None Advocate for the Appellant

Smt. C. V. Savitha, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20712 / 2021

Date of Hearing: 24/08/2021

Date of Decision: 24/08/2021

Per : AS PER BENCH

None for the appellant. We find from the records that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court on **24/08/2021.**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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